

Rotomac Global Private Limited Vs Deputy Director

Court: National Company Law Appellate Tribunal New Delhi

Date of Decision: July 2, 2019

Acts Referred: Prevention Of Money-laundering Act, 2002 â€” Section 2(1)(u), 3, 4, 5(1), 8, 8(6), 9, 26, 42
Indian Penal Code, 1860 â€” Section 120B, 420, 467, 468, 471
Prevention Of Corruption Act, 1988 â€” Section 13(2), 13(1)(d), 14
Insolvency And Bankruptcy Code, 2016 â€” Section 14

Hon'ble Judges: S.J. Mukhopadhaya, J; A.I.S. Cheema, J; Kanthi Narahari, Member (Technical)

Bench: Full Bench

Advocate: Kanishk Khetan, Abhishek Pratap Singh, Anil Goel, Nitesh Rana, A.R. Aditya

Final Decision: Dismissed

Judgement